

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RA-CR-112-CII-2017 in FAO-913-2009

M/s BCC Rice Mills & Ors.

..... Appellants

V/s

Punjab State Warehousing Corporation and Ors.

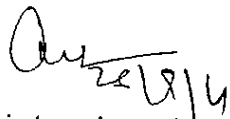

..... Respondents

Respondents:-

1. M/s B.C.C. Rice Mills & Exports Private Limited, Village Jogi Cheema, Post Office Qadian, District Gurdaspur through its Director Parminder Singh Cheema son of Harbhajan Singh resident of Village Jogi Cheema, Post Office Qadian, Tehsil Batala, District Gurdaspur.
2. Gagandeep Singh son of Surinder Singh, resident of House No. 1578, 3B-II, Mohali, District Ropar.
3. Parminder Singh Cheema son of Harbhajan Singh, resident of Village Jogi Cheema, Post Office Qadian, Tehsil Batala, District Gurdaspur.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **29.10.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
25th September 2019.


Superintendent (Judl.),
For Registrar (Judicial)

26/9/19